

## COURT-II

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### IA NO. 823 OF 2018 IN DFR NO. 1703 OF 2018

Dated : 13<sup>th</sup> December, 2018

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member  
Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Ms. Parichita Chowdhury for R-1

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava  
Ms. Harshita Sinha for R-13

Mr. Saurabh Mishra for -26

### **ORDER**

**(IA No. 823 of 2018 – delay in filing)**

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos.1, 13 and 26.

The learned counsel appearing for the Appellant submitted that, there is a delay of 102 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

The learned counsel appearing for the Respondent Nos.1, 13 and 26 submitted that, the submission made by the learned counsel appearing for the Appellant may kindly be taken on record and the instant IA may be allowed.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos.1, 13 and 26, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the Appellant has explained the delay satisfactorily in the application and sufficient cause has been shown. The same is accepted and the delay in filing the Appeal is condoned. IA is allowed.

Registry is directed to number the appeal and list the matter on 18.12.2018.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**